

ITEM NO.117

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1975/2011

THE STATE OF ANDHRA PRADESH & ORS.

Appellant(s)

VERSUS

R.RANGANATHAN

Respondent(s)

Date : 29-06-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
(Vacation Bench)

For Appellant(s) Ms. C. K. Sucharita, AOR (N.P.)

For Respondent(s) Mr. Abhijit Sengupta, AOR (N.P.)

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is disposed of in terms of the signed  
order.

Pending application, if any, also stand disposed of.

(NEELAM GULATI)  
COURT MASTER (SH)

(RAJINDER KAUR)  
BRANCH OFFICER

(SIGNED ORDER IS PLACED ON THE FILE)

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No(s). 1975 OF 2011

THE STATE OF ANDHRA PRADESH & ORS.

Appellant(s)

VERSUS

R. RANGANATHAN

Respondent(s)

O R D E R

None present for the parties.

It appears that the proceedings pending before the trial court must have been finalised by now.

In case trial proceedings are pending, let it be decided within three months. Till the final disposal of the trial proceedings, interim order issued by this court on 06.07.2011, that the vehicle in question will not be released to the respondent, to continue.

Let copy of this Order be forwarded to the trial court. Appeal is accordingly disposed of.

.....J.  
(ARUN MISHRA)

.....J.  
(SANJAY KISHAN KAUL)

NEW DELHI;  
JUNE 29, 2018